

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

IA 2637/2024 IN C.P. (IB)/966(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: SREI EQUIPMENT FINANCE LIMITED VS HBS
AUTO AND ANC SEZ PVT LTD

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2637/2024 –

1. The present application is filed by the IRP under Section 60(5) of the Insolvency and Bankruptcy code, 2016 to take on record the report by the Interim Resolution Professional certifying the constitution of committee of creditors as on 29.01.2024.
2. Accordingly, report by the Interim Resolution Professional certifying the constitution of committee of creditors as on 29.01.2024 is taken on record.
3. In view of the aforesaid, **IA No. 2637/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj